

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**CP/CA No. 397(ND)/2017**

**IN THE MATTER OF:**

**Mahesh City Kumar Jalan & Ors. .... APPLICANT / PETITIONER**  
**Vs**  
**Prestige City Developers Pvt. Ltd. & Ors. .... RESPONDENT**

**SECTION:**

**Under Section 241-242 of the Companies Act**

**Order delivered on 18.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR**  
**Hon'ble President**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**For the Respondent(s):-**

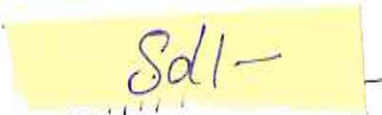
**Mr.Dinkar Singh, Advocate**

**ORDER**

Learned Counsel for the respondent seeks and is granted four weeks' time to file reply. Let reply be filed with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 12<sup>th</sup> March, 2018.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**